



Government of Jammu & Kashmir  
**Health & Medical Education Department**  
Civil Secretariat, Jammu.

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**NOTIFICATION**

Jammu, the 10<sup>th</sup> January, 2019

**SRO. 24** :- In exercise of the powers conferred by proviso to section 124 of the Constitution of the Jammu and Kashmir, the Governor hereby makes the following rules, namely:-

**1. Short title and commencement:-**

(1) These rules may be called the Jammu and Kashmir Medical and Dental Education (Appointment on Academic Arrangement Basis) Rules, 2019.

(2) They shall come into force from the date of their publication in the Government Gazette.

**2. Definitions:-**

In these rules, unless the context otherwise requires:-

(a) **“Appointing Authority”** means the authority competent to make appointments in respect of posts under relevant Recruitment Rules;

(b) **“Form”** means the agreement form appended to these rules as Form ‘A’;

(c) **“Post”** means the post under the Government against which appointment is to be made under these rules;

(d) **“Selection Committee”** means the committee constituted under rule 6 of these rules; and

(e) **“Words and expressions”** used in these rules but not defined shall have the same meaning as assigned to them in the Jammu and Kashmir Civil Services (Classifications, Control and Appeal) Rules, 1956.

**3. Application of the Rules:-**

- (i) These rules shall apply to the teaching posts, medical officers and posts of nurses/para medical/ para dental/ technical staff in the Government Medical Colleges, Government Dental Colleges, Government Ayurvedic College, Government Unani College, Medical Superintendants and Deputy Medical Superintendants subject to the conditions that Medical Superintendants and Deputy Medical Superintendants, to be appointed on academic arrangements, may be drawn from the eligible candidates, including retired Medical Superintendants/Deputy Medical Superintendants, but excluding in-service candidates who may possess the requisite qualification, but are employed under the Government in a substantive capacity on other posts.

- (ii) These rules shall have effect notwithstanding anything contrary contained in any rules for the time being in force.

**4. Appointment under these rules:-**

- (1) Notwithstanding anything to the contrary contained in any rule or order for the time being in force relating to the method of recruitment and conditions of service for recruitment in any service, or to any post under the Government, the appointing authority may appoint persons to the posts mentioned under Rule 3 on academic arrangement basis initially for a period of one year extendable upto maximum of six years (one year at a time and subject to good performance and conduct) or till selection/ promotion is made in accordance with the rules of recruitment governing the respective posts, whichever is earlier.

Provided that extension upto 3 years shall be made on year to year basis by the Principal of the College concerned. For engagement beyond 03 years, the case will be considered by the Government and once approved, Principal concerned shall be authorized to grant further extensions for another three years;

Provided further that in case of Professors and Associate Professors appointed in new Medical Colleges viz., Anantnag, Baramulla, Doda, Kathua and Rajouri, the appointing authority may appoint the persons on academic arrangement basis initially for a period of 3 years extendable upto maximum six years (one year at a time and subject to good performance and conduct) or till selection/promotion is made in accordance with the rules of recruitment governing the respective posts, whichever is earlier;

Provided also that recruitment against the posts as may be made on academic arrangement basis in any of the Health and Medical Institutions, shall and shall always be on academic arrangement only without conferment of any preferential right on the engagees for regular appointment against these posts, which shall be made strictly in accordance with the relevant recruitment rules;

Provided also that the appointment under these rules shall not entitle the appointee to any preferential claim for regular appointment under normal process of selection/ appointment;

Provided also that the appointment on academic arrangement basis shall by itself stand terminated on the attainment of 65 years of age by the appointee. However, in case of Professors/ Associate Professors appointed in the new Medical Colleges viz., Government Medical College Anantnag,



